

1	2	3
2.	Kotlibhel Hydro Electric Project Stage-1A (195 MW) in Tehri Garhwal District by M/s NHPC. Ltd.	9/5/2007
3.	Vishnugad Pipalkoti HEP (444 MW) in Helong village by M/s. NHPC	22/8/2007
4.	Kotlibhel Stage-II HEP (530 MW) in District: Pauri & Tehri by M/s. NHPC	23/8/2007
5.	Singoli-Batwari HEP (99 MW) in District Rudraprayag, Uttarakhand by M/s. L&T Uttaranchal Hydropower Ltd	24/8/2007
6.	Vyasi I HEP Project (120 MW) in District: Dehradun by M/s NHPC	7/9/2007
2008 - (3 projects)		
7.	Phata Byuang HEP (76 MW) project in District: Rudraprayag, Uttarakhand by M/s. Lanco Hydro Energy Pvt. Ltd	18/2/2008
8.	Alaknanda HEP (300 MW) project in District: Chamoli, Uttarakhand by M/s. GMR Energy Pvt. Ltd	12/3/2008
9.	Hanol Tunj HEP (60 MW) project in District: Dehradun, Uttarakhand by M/s. Sunflag Power Ltd	9/6/2008
2009 - (1 project)		
10.	Rupsiabagar Khasiabara HEP Project 261 MW (3 x 87 MW) project in District: Pithoragarh, Uttarakhand M/s. NTPC Ltd	26/3/2009
2010 -2015 (Nil)		
2016 - (1 project)		
11.	Natwar Mori HEP (60 MW) project in Uttarkashi District of Uttarakhand by M/s Satluj Jal Vidyut Nigam Ltd	16/2/2016
2017		
Nil		

Pollution emission standards

216. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has notified any pollution emission standards for various categories of industries using petroleum and furnace oil;

- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the corrective steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The Government has notified environmental standards for various categories of industries including those using fuel such as petroleum/petcoke and furnace oil, under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 for large categories of industries. Notifying environmental standards for different categories of industries is an ongoing process. Petroleum coke or petcoke and furnace oil which are by-product of crude refining process are also used as fuel by several industries/boilers. The Ministry has issued a draft notification inviting public suggestions and objection *vide* S.O.No.1343 (E) dated 25/10/2017 laying down emission standards for SO₂ and NO_x for industrial boilers using petcoke and petcoke blend.

Rapidly increasing pollution in the country

217. SHRI DARSHAN SINGH YADAV:

SHRI P. BHATTACHARYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the level of pollution in the country is increasing more rapidly, than that of any other country in the world;
- (b) the measures being taken by Government to check pollution in the country and save the people from this deadly menace; and
- (c) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The methodology for assessment of pollution in various parts of world is not same. Countries can be ranked on the basis of different criteria pollutants with different results. As such it is difficult to compare different countries since they differ in their various characteristics.

(b) and (c) The measures for abatement of pollution are taken under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and rules made thereunder. Noise pollution is regulated under Noise Pollution (Regulation and Control) Rules, 2000